THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-I/520

Dated Shillong, the 30th January, 2025

It is hereby notified for the information of all concerned that on 4th February, 2025:-

Hon'ble Mr. Justice H.S. Thangkhiew and	Shall sit together and take up urgent matters
Hon'ble Mr. W. Diengdoh.	from the list and determination of DIVISION
	BENCH-I.
[Court Room No. 2]	
Hon'ble Mr. Justice H.S. Thangkhiew and	In addition to their Lordships' list and
Hon'ble Mr. Justice B. Bhattacharjee.	determination, shall take up urgent matters, if
	any, required to be heard by DIVISION BENCH
[Court Room No. 2]	against judgments/orders passed by Single
	Bench of Hon'ble Mr. Justice W. Diengdoh.
Hon'ble Mr. Justice W. Diengdoh and Hon'ble	In addition to their Lordships' list and
Mr. Justice B. Bhattacharjee.	determination, shall take up urgent matters, if
	any, required to be heard by DIVISION BENCH
[Court Room No. 3]	against judgments/orders passed by Single
	Bench of Hon'ble Mr. H.S. Thangkhiew.

That on the above date, DIVISION BENCH comprising Hon'ble the Chief Justice and Hon'ble Mr. H.S. Thangkhiew will not sit.

That after the DIVISION BENCH is over, if time permits, their Lordships shall sit singly and take up matters from their own list and determination.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-I/520A

Copy to: -

Dated Shillong, the 30th January, 2025

- 1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- The Registrar (Judicial Service) cum CPC, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters/Court officers concerned for information and necessary action.
- 17. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.

13. Office File.

JOINT REGISTRAR (LISTING)

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